under sub-section (4) of section 15 of the Air Corporations Act, 1953—

- (i) Certified Annual Accounts of the Air-India for the year 1968-69 and the Audit Report thereon.
- (H) Certified Annual Accounts of the Indian Airlines for the year 1968-69 and the Audit Report thereon.

[Placed in Library. See No. LT-2427/69 for (i) and (ii)]

THE CINEMATOGRAPH (CENSORSHIP FIFTH AMENDMENT RULES, 1969

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, on behalf of Shri Satya Narain Sinha I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification G. S. R. No. 2536, dated the 16th October, 1969 (in English and Hindi), publishing the Cinematograph (Censorhsip) Fifth Amendment Rules, ig6g. (Placed in Library. See No. LT-2478/64).

REPORT (JULY, 1969) OF THE COMMISSION OF INQUIRY ON GANGES WATER POLLUTION

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): Sir, on behalf of Shri D. R. Chavan I beg to lay on the Table a copy of the Report (July, 1969) of the Commission of Inquiry on Ganges Water Pollution. (Placed in Library. See No. LT-2479/69).

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE HINDUSTAN STATE LIMITED RANCHI AND RELATED PAPERS

SHRI MOHD SHAFI QURESHI: Sir, on behalf of Shri K. C. Pant, 1 also beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Fifteenth Annual Report and Accounts of the Hindustan Steel Limited, Ranchi, for the year 1968-69, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-2481/69 for (i) and (Ii).!

ANNUAL REPORT (1968-69) ON THE WORKING OF SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SNGH): Sir, on behalf oi' Shri K. Raghuramiah I beg to lay on the Table a copy of the Third Annual Report on the working of the Seamen's Provident Fund Scheme, 1966, for the year 1968-69, under sub-section (I) of section 3 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-2492/69.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON THE VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

SARDAR IQBAL SINGH: Sir , I also beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XIII—Fifty-eight Session, 1966.
- (ii) Statement No. XIV—Sixty-first session, 1967.
- (iii) Statement No. XIII—Sixty-second Session, 1967.
- (iv) Statement No. XIII—Sixty-third Session, 1968.
- (v) Statement No. XI—Sixty-fifth Session, 1968.
- (vi) Statement No. IX—Sixty-sixth Session, 1969.
- (vii) Statement No.VII—Sixty-seventh Session, 19G9.J
- (viii) Statement No. V—Sixty-eighth Session, 1969.
- (ix) Statement. No. III—Sixty-ninth Session, 1969

[See Appendix LXX, Annexure Nos. 115 to 123.]

NOTIFICATIONS UNDER THE CENTRAL EXCISE RULES, 1944

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): Sir on behalf of Shri P. C. Sethi, I beg to

lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), issued under the Central Excise Rules, 1944 :—

- (i) Notification G. S. R. No. 22731 dated the 20th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.
- (ii) Notification G. S. R. No. 2730, dated the 6th December, 1969 (in English and Hindi), together wiih an Explanatory Memorandum thereon.
- (iii) Notification G. S. R. No. 2732, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.
- (iv) Notification G. S. R. No. 2733, dated the 6th December, ig6g (in English and Hindi), together with an Explanatory Memorandum thereon.
- (v) Notification G. . R. No. 2734, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.
- (vi) Notification G. S. R. No. 2751, da Led the 13 th December, 1959 (in English and Hindi), together with an Explanatory Memorandum thereon

[Placed in Librarary, See No. It. 2484/69 for (i) to (vi)]

AMENDMENT TO THE RESERVE BANK OF INDIA (NOTE REFUND) RULES, 1935

SHRI R. K. KHADILKAR: Sir, I also beg to lay on ihe Table a copy of the Reserve Bank of India Notification No. 1, dated the 24th November, 1969 vin English and Hindi), publishing an amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under the proviso to section 28 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-2487/69]

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

SHRI R. K. KHADILKAR: I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2752, dated the 10th December, 1969/in English and Hindi, together with the Explanatory Memorandum thereon, under section 169 of the Customs Act, 1962. [Placed in Library. See No. LT-2486/69]

NOTIFICATIONS UNDER THE CUSTOMS ACT 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI R. K. KHADILKAR: Sir,» I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under sub-section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944

- (i) Notification G. S. R. No. 2749, dated the 13th December, 1969, publishing the Customs and Central Excises Duties Export Drawback (General) Fortysecond Amendment Rules 1969.
- (ii) Notification G. S.R. No. 2750, dated the 13th December, 1969, publishing the Customs and Central Excise Duties Export Drawback (General) 43rd Amendment Rules, 1969.

[Placed in Library. See No. LT-2485/69 for ^i) and (ii)]

THE PRESS CONSULTATIVE COMMITTEE RULES 1969

THE MINISTER OF STAE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDAYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under subsection (4) of section 8 of the Criminal and Election Laws Amendment Act, 1969, "a copy of the Ministry of Home Affairs Notification, G. S. R. No. 4232, dated the 17th October 1969 (in English and Hindi), publishing the Press Consultative Committee Rules, 1969. [Placed in Library See No. LT-2488/69].

ANNUAL REPORT (1968-69) OF THE NATIONAL COOPERATIVE DEVELOPMENT CORPORATION¹

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR 1QBAL SINGH): Sir, on behalf of Shri D. Ering, I beg to lay on the Table, under sub-section v3) of section 14 of the National Cooperative Development Corporation Act, 1962. a copy of the Annual Report of the National Cooperative Development Corporation for the year 1968-69. [Placed in Library. See No. LT-2490/69.]